

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Neeraj Papers Agencies Ltd.

V/s.

Rainbow Papers Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

| | | | | |
|----|------------------|----------|-------------|-------------|
| 1. | Aditya J. Pandya | Advocate | Respondent. | A.J. Pandya |
|----|------------------|----------|-------------|-------------|

2.

ORDER

None present for Applicant/ Operational Creditor. Learned Advocate Mr. A.J. Pandya present for Respondent.

Insolvency and Bankruptcy Board of India by its letter dated 20.09.2017 recommended the name of Mr. George Samuel, Insolvency Professional to act as Interim Resolution Professional.

Hence, Mr. George Samuel, G.S & Associates (Cost Accountant), Address: 401, Ashwamegh Avenue, Mayur Colony, Near Mithakhali Circle, Navrangpura, Ahmedabad-380009 is appointed as Interim Resolution Professional for a period of 30 days.

There shall be public announcement of Corporate Insolvency Resolution process as per section 15 of the Code as contemplated in section 13(1) (b) of the Code in one English Newspaper and one Regional Newspaper having circulation where the Registered office of company is located.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of September, 2017.